

No. 87.

**Notice under section 21 of the Chartered Accountants Act, 1949.
(Rule 866)**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

REFERENCE NO. OF 19 .

(Under the Chartered Accountants Act, 1949)

In the matter of Chartered Accountants
Act, 1949 (Act No. XXXVIII of 1949)

and

In the matter of a
Member of the Institute of Chartered
Accountants of India.

To

- (1), Member of the Institute of Chartered Accountants of India.
- (2) Secretary of the Council of the Institute of Chartered Accountants of India.
- (3) Secretary to the Ministry of Finance, Union Government, New Delhi.

Whereas the Council of the Institute of Chartered Accountants of India has filed in this Court its finding dated the day of 19 in the above reference;

Now take notice that the reference will be placed for hearing before a Division Bench of this Court on the day of 19 at 11 O'clock in the forenoon, when you are required to appear either in person or by an Advocate entitled to practice in this Court;

And take further notice that in default of your appearance either in person or by an Advocate the reference will be heard and determined in your absence.

Dated this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for